The Indian Stamp (Punjab Amendment) Act, 2013

Act 56 of 2013

Keyword(s):
Central Act

Amendment appended: 7 of 2016, 10 of 2016, 25 of 2016, 20 of 2017, 10 of 2019

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.
PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 23rd December, 2013

No. 68-Lcg./2013.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 20th Day of December, 2013, is hereby published for general information:—

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2013
(Punjab Act No. 56 of 2013)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2013.

   (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, in entry 48, for items (f) and (ff), the following item shall be substituted, namely:—

   "(f) When given to a person other than family member, authorizing the attorney to sell any immovable property; and 2% of the amount of the consideration, or of Collector rate in respect of the property mentioned in the instrument, whichever is higher.

Note: 'Family member' includes spouse, child, parent, sibling, grandparent and grandchild.".

Short title and commencement.

Amendment of Schedule 1-A of Central Act 2 of 1899.
3. (1) The Indian Stamp (Punjab Amendment) Ordinance, 2013 (Punjab Ordinance No. 5 of 2013), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

H.P.S. MAHAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

392/12-2013/Ph. Govt. Press, S.A.S. Nagar
PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS,
PUNJAB

NOTIFICATION

The 28th April, 2016

No. 10-Leg./2016.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 25th day of April, 2016, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2016.

(Punjab Act No. 7 of 2016)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2016.

(2) It shall come into force at once.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, under the column, captioned as "Description of Instrument", in entry 62, at the end of item (e), for the sign ".", the sign and word ";" and " shall be substituted and thereafter, the following item shall be added, namely:-

"(f) by way of assignment of debt or securitization of loans. 0.1% of the amount, subject to a maximum of one lakh rupees."

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

1001/04-2016/Pb. Govt. Press, S.A.S. Nagar
(ii) any general or special order issued, or to be issued, under clause (c) of sub-section (1) shall continue to be valid, and shall always be deemed to have been valid; and

(iii) any transfers of land made under the provisions of clause (c) of sub-section (1), having been declared invalid by any court, shall continue to be valid irrespective of the court order.”.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

1001/04-2016/Pb. Govt. Press, S.A.S. Nagar
PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS,
PUNJAB
NOTIFICATION
The 28th April, 2016
No. 13-Leg./2016.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 25th day of April, 2016, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB SECOND AMENDMENT) ACT, 2016.
(Punjab Act No. 10 of 2016)
AN
ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Second Amendment) Act, 2016.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in section 9, in sub-section (1), in clause (a), in the proviso, after the word, figure, sign and letter "Schedule 1-A,", the words, figures, signs and letters "Schedule 1-B and Schedule 1-C," shall be inserted.

3. (1) The Indian Stamp (Punjab Amendment) Ordinance, 2015 (Punjab Ordinance No. 5 of 2015), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

1001/04-2016/Pb. Govt. Press, S.A.S. Nagar
PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION
The 14th October, 2016

No. 32-Leg./2016.-The following Act of the Legislature of the State of Punjab Received the assent of the Governor of Punjab on the 10th day of October, 2016, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB THIRD AMENDMENT) ACT, 2016.
(Punjab Act No. 25 of 2016)
AN
ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Third Amendment) Act, 2016.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, in entry 48, for item “f”, the following item shall be substituted, namely:-

“(f) when given for consideration The same duty as is leviable and authorizing the attorney on conveyances (entry No. 23) to sell any immovable property; and by this Schedule for the amount of consideration.”.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.
PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 19th December, 2017

No.30-Leg./2017.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 7th day of December, 2017, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2017.

(Punjab Act No. 20 of 2017)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2017.

   (2) It shall be deemed to have come into force with effect from the 28th day of August, 2017.

   (3) It shall cease to operate with effect from the 1st day of April, 2019 and from the said date, the amendments carried out by way of Punjab Act No. 11 of 2005 shall again come into force.

2. In the Indian Stamp Act, 1899 (hereinafter referred to as the principal Act), in its application to the State of Punjab, in section 2, in clause (10), the words, figure and letter "Schedule 1-B or by" shall be omitted.

3. In the principal Act, section 3-C shall be omitted.

4. In the principal Act, in section 9, in sub-section (1), in clause (a), in the proviso, the word, figure, sign and letter ", Schedule 1-B" shall be omitted up to the 31st day of March, 2019 and thereafter, the word, figure, sign and letter so omitted, shall again come into force with effect from the 1st day of April, 2019.
5. In the principal Act, Schedule 1-B shall be omitted.

6. (1) The Indian Stamp (Punjab Amendment) Ordinance, 2017 (Punjab Ordinance No. 5 of 2017), is hereby repealed.

   (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

1399/12-2017/Pb. Govt. Press, S.A.S. Nagar
PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION

The 30th May, 2019

No.12-Leg./2019.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 8th day of March, 2019, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2019

(Punjab Act No. 10 of 2019)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2019.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, under the column, captioned as "Proper Stamp-duty",-

(1) in entry 2, against item (b), for the words "Fifty rupees", the words "One hundred rupees" shall be substituted;

(2) against entry 3, for the words "Five hundred rupees", the words "One thousand rupees" shall be substituted;

(3) against entry 4, for the words "Twenty five rupees", the words "Fifty rupees" shall be substituted;

(4) in entry 5,-

(i) against item (a), for the words "Five hundred rupees", the words "One thousand rupees" shall be substituted;

(ii) against item (b), for the words "Fifty rupees", the words "One hundred rupees" shall be substituted;
(iii) against item (c), for the words "Two thousand rupees", the words "Four thousand rupees" shall be substituted; and
(iv) against item (d), for the words "Fifty rupees", the words "One hundred rupees" shall be substituted;

(5) in entry 10,-
(i) against item (a), for the words "Five thousand rupees", the words "Ten thousand rupees" shall be substituted; and
(ii) against item (b), for the words "Ten thousand rupees", the words "Twenty thousand rupees" shall be substituted;

(6) in entry 15, for the words "Twenty rupees", "Forty rupees" and "Twenty rupees", the words "Forty rupees", "Eighty rupees" and "Forty rupees" shall, respectively, be substituted;

(7) against entry 17, for the words "Three hundred rupees", the words "Six hundred rupees" shall be substituted;

(8) in entry 26, against item (b), for the words "Forty rupees", the words "Eighty rupees" shall be substituted;

(9) against entry 36, for the words "Fifteen rupees", the words "Thirty rupees" shall be substituted;

(10) in entry 39,-
(i) against item (a), for the words "Five thousand rupees", the words "Ten thousand rupees" shall be substituted; and
(ii) against item (b), for the words "Ten thousand rupees", the words "Twenty thousand rupees" shall be substituted;

(11) against entry 42, for the words "Forty five rupees", the words "Ninety rupees" shall be substituted;

(12) in entry 46,-
(i) under the heading, captioned as "A-Instrument of-", against item (b), for the words "One thousand rupees", the words "Two thousand rupees" shall be substituted; and
(ii) under the heading, captioned as "B-Dissolution of-", for the words "Fifty rupees", the words "One Hundred rupees" shall be substituted;

(13) in entry 48,-
(i) against item (a), for the words "Five hundred rupees", the words "One thousand rupees" shall be substituted;
(ii) against item (b), for the words "Five hundred rupees", the words "One thousand rupees" shall be substituted;

(iii) against item (c), for the words "One thousand rupees", the words "Two thousand rupees" shall be substituted;

(iv) against item (d), for the words "One thousand rupees", the words "Two thousand rupees" shall be substituted;

(v) against item (e), for the words "Two thousand rupees", the words "Four thousand rupees" shall be substituted; and

(vi) against item (g), for the words "Three hundred fifty rupees", the words "Seven hundred rupees" shall be substituted;

(14) in entry 57, against item (b), for the words "Forty rupees", the words "Eighty rupees" shall be substituted;

(15) in entry 58, under the heading, captioned as "Exemptions", against item B, for the words "Sixty rupees", the words "One hundred twenty rupees" shall be substituted; and

(16) in entry 64,-

(i) against item A, for the words "Ninety rupees", the words "One hundred eighty rupees" shall be substituted; and

(ii) against item B, for the words "Sixty rupees", the words "One hundred twenty rupees" shall be substituted.

3. (1) The Indian Stamp (Punjab Amendment) Ordinance, 2019 (Punjab Ordinance No. 1 of 2019), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

S.K. AGGARWAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.